

of the runway of Mohanbari Airport and

(b) of so, on what date Mohanbari Airport was closed and by when it is likely to be ready for Indian Airlines services?

**THE MINISTER OF TOURISM AND CIVIL AVIATION (SHRI A. P. SHARMA):** (a) and (b) The runway at Mohanbari aerodrome being in a damaged condition and unsuitable for aircraft operations, Indian Airlines air services were shifted to the nearby Defence airfield at Chabua in September, 1973. The work for development of the runway and taxi track and apron is in progress. Due to difficulties in the procurement of materials, the work could not be progressed as anticipated. The work is now expected to be completed by March, 1984 when the Indian Airlines operations could be shifted back to Mohanbari.

**Demolition of unauthorised Construction in Delhi Cantt.**

1349. **SHRI M. BASAVARAJU:** Will the Minister of DEFENCE be pleased to refer to the answer to Unstarred Question 1124 given in the Rajya Sabha on 3rd December, 1981 and state:

(a) whether it is a fact that during the last five years hundreds of notices under sections 185 and 256 of the Cantonment Act, 1924 have been issued for the demolition of unauthorised construction whereas in only five or six cases a date was fixed for the demolition of alleged unauthorised construction in Delhi Cantt. area and police help was sought for in the matter; and

(b) if so, what are the reasons for selecting these five or six cases only in this regard?

**THE DEPUTY MINISTER IN THE MINISTRY OF DEFENCE (SHRI K. P. SINGH DEO):** (a) and (b) During the last five years 121 notices

under section 185 and 69 notices under section 256 of the Cantts. Act, 1924, were issued. Police help was sought in 14 cases. In four cases, demolition has been carried out. Appeals against the notice of demolition and application for composition are pending in six cases. In four cases, the offence has been compounded. In five cases, stay orders have been obtained by the parties from the court against demolition. In the remaining cases, action is in hand.

**Building of Nuclear-powered Submarines**

1350. **SHRI G. C. BHATTACHARYA:** Will the Minister of DEFENCE be pleased to state:

(a) what are the reasons for not implementing the plan to build nuclear-powered submarine by India; and

(b) whether such plan has been shelved; if so, what are the reasons therefor and if not, by what time its production will start?

**THE MINISTER OF DEFENCE (SHRI R. VENKATARAMAN):** (a) No Plans have been formulated to build nuclear-powered submarines in India at present.

(b) Does not arise.

**Devaluation of Defence Services**

1351. **SHRI LADLI MOHAN NIGAM:**

**SHRI SADASHIV BAGAIKAR:**

Will the Minister of DEFENCE be pleased to state:

(a) whether it is a fact that there has been progressive devaluation of defence services in the composition of delegations going abroad and in formulations of defence policy and that the combined defence committees have either been rendered ineffective or have been wound up;